

JUNIOR ARTISTES' (REGULATION OF EMPLOYMENT) BILL**[English]*

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill to regulate the employment of junior artistes in the film industry.

MR. DEPUTY-SPEAKER : The question is :

"The leave be granted to introduce a Bill to regulate the employment of junior artistes in the film industry."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : I raise an objection. Why is it for junior artistes?

PROF. MADHU DANDAVATE : Only for junior artistes they are not available. You do not know.

BANKING LAWS (AMENDMENT) BILL**[English]*

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and the Banking Regulation Act, 1949.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and the Banking Regulation Act, 1949."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri V. Shankara Gowda. Absent.
CONSTITUTION (AMENDMENT) BILL*

(Insertion of new Article 30A, etc.)

[English]

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

SHRI PRIYA RANJAN DAS MUNSI : I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 31)

[English]

SHRI PRIYA RANJAN DAS MUNSI : (Howrah) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI PRIYA RANJAN DAS MUNSI : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri Gholap. Absent.

INDUSTRIAL DISPUTES (AMENDMENT) BILL*

(Amendment of section 10, etc.)

[English]

SHRI SHARAD DIGHE (Bombay North Central) : I beg to move for leave to intro-

[*Sh. Sharad Dighe*]

duce a Bill further to amend the Industrial Disputes Act, 1947.

MR. DEPUTY-SPEAKER : The question is."

"The leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947."

The motion was adopted.

SHRI SARAD DIGHE : I introduce the Bill.

CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL

(*Amendment of the Scheduled*).

[*English*]

SHRI SHARAD DIGHE (Bombay North Central) : I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order 1950.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order 1950."

The motion was adopted.

SHRI SHARAD DIGHE : I introduce the Bill.

15.34 hrs.

MOTOR VEHICLES (AMENDMENT) BILL*

(*Amendment of section 2, etc.*)

[*English*]

SHRI BHATTAM SRIRAMA MURTY (Visakhapatnam) : I beg to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1939.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a

Bill further to amend the Motor Vehicles Act, 1939."

The motion was adopted.

SHRI BHATHAM SRIRAMA MURTY: I introduce the Bill.

CENTRAL SALES TAX (REPEAL) BILL*

[*English*]

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill to repeal the Central Sales Tax Act, 1956.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to repeal the Central Sales Tax Act, 1956."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL : I introduce the Bill.

RICE MILLING INDUSTRY (REGULATION) AMENDMENT BILL*

(*Amendment of section 3, etc.*)

[*English*]

SHRI K. S. RAO (Machilipatnam) : Sir, I beg to move for leave to introduce a Bill further to amend the Rice Milling Industry (Regulation) Act, 1958.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Rice Milling Industry (Regulation) Act, 1958."

The motion was adopted.

SHRI K.S. RAO : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri V. Sobhanadreeswara Rao-not present.